

Governments have also been authorised to proceed to sanction financial assistance in individual cases in accordance with these orders without any further reference to this Ministry.

2. The progress in regard to reclamation of land for settlement of the new migrants is as follows:—

(i) *Area reclaimed :*

Dandakaranya	10,757 acres
Chanda (Maharashtra)	3,196 "
Adilabad (Andhra Pradesh)	1,658 "
Betul (Madhya Pradesh)	3,008 "
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	18,919 "

(ii) Sanction has also been accorded for reclamation, tractorisation, etc. of about 7,400 acres of land in various districts in Uttar Pradesh and of 9,000 acres in the Garo Hills District in Assam. Reclamation and tractorisation of land in Uttar Pradesh is being arranged by the State Government. In so far as reclamation of land in the Garo Hills District in Assam is concerned, 940 acres have so far been reclaimed.

3. According to reports received so far 10,114 families have been moved to the rehabilitation sites or have been provided with regular employment in different States or through the Directorate General, Employment and Training, as indicated below:—

Tripura	2,381
N.E.F.A.	1,052
Madras	8
Madhya Pradesh	1,008
Uttar Pradesh	150
Maharashtra	636
Orissa	126
Bihar	379
Assam	1,176
Andhra Pradesh	325
Manipur	175
Through D.G. E. & T.	789
Dandakaranya	1,909
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TOTAL	10,114

In addition, about 16,000 persons in the camps have been provided with employment of a temporary nature. Schemes for the training of 1,045 migrants have also been sanctioned.

For the relief and rehabilitation of displaced persons from East Pakistan, expenditure amounting to Rs. 500.34 lakhs has been sanctioned during the current financial year up to 21st August, 1965.

The total amount sanctioned for the relief and rehabilitation of new migrants from East Pakistan from January, 1964 up to 21st August, 1965, was Rs. 1488.44 lakhs (Rs. 1028.27 lakhs on relief and Rs. 460.17 lakhs on rehabilitation).

ALUMINIUM SHEDS FOR DISPLACED PERSONS

504. { SHRI LOKANATH MISRA:
SHRI D. L. SEN GUPTA:
SHRI D. THENGARI:

Will the Minister of REHABILITATION be pleased to state:

(a) the number of aluminium sheds which have been provided in West Bengal by the Government of India for the rehabilitation of the displaced persons from East Pakistan;

(b) whether Government have received any complaint from persons living in these sheds; and

(c) if so, what steps are being taken to remove their grievances?

THE MINISTER OF REHABILITATION (SHRI MAHAVIR TYAGI): (a) About 200. Out of these, only 42 huts located in Brahmapur Colony were allotted to displaced persons and the remaining were utilised by State Government for other purposes such as production centres, orphanages and offices, etc.

(b) and (c) On receipt of complaints regarding the hutments getting very hot in summer, sanction

was accorded in October, 1955 to the re-modelling of the 42 huts into *pucca* houses at an estimated cost of Rs. 3,370 per house. Re-modelling was, however, done by the State Government in respect of 12 huts only. Later in May, 1959 the revised estimates submitted by the State Government in respect of 30 huts were found to be too high for displaced persons to bear as loans. The modelling of 30 huts was, therefore, not undertaken. Further representations from displaced persons in this respect were not considered because they had repaid only the initial instalment of Rs. 200 out of the loans advanced to them and it was considered reasonable that the improvement to the houses should be done by the allottees themselves.

REFORMS IN NEFA ADMINISTRATION

505. SHRI LILA DHAR BAROOAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a Committee was set up under the Chairmanship of Mr. Ering, Parliamentary Secretary, Ministry of External Affairs, to suggest reforms in the NEFA Administration; and

(b) if so, whether Government will lay a copy of the Report of the Committee on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) Yes, Sir.

(b) A statement giving the summary of the recommendations is placed on the Table of the House.

STATEMENT

The Committee has recommended the formation of the following bodies at the village, circle and district levels in N. E. F. A.:

- (1) Village.....Gram Panchayat
- (2) Circle.....Anchal Samiti
- (3) District..... Zila Parishad

2. The functions of Village Council (Gram Panchayat) may broadly be—

(i) Judicial—For the settlement and adjudication of cases involving members of the tribe.

(ii) Developmental—Before any developmental activity is started in the village the approval of the Village Council should be obtained.

(iii) General—The Village Council and its headman should be encouraged to be the spokesman between the Government and the people.

3. The Committee has further recommended that village authorities should be vested with powers to raise certain revenues such as house tax, land rent etc. As regards formation of the Village Council, the Committee suggests evolution of a system of election/selection in accordance with the wishes of the people. There should be no imposition of any system on them.

4. Each Village Council may have a paid Secretary. Wherever possible, a local man who is educated, could be appointed such a Secretary. The head of the village selected/elected according to the prevailing tribal custom should in official parlance be called Sarpanch.

5. For small townships, the Committee suggests a body to be called Township Committee formed on the lines of a small Municipal Committee with representatives of all groups of people residing in the township.

6. The Anchal Samiti should generally be presided over by the officer incharge of the sub-division. In advanced areas a non-official chairman may be appointed. The strength of an Anchal Samiti may be between 20 and 30 members, each Village Council sending the headman as its representative. As regards duties of the Anchal Samiti, the Committee is of the view that except adjudication of inter-village dispute referred to it, an Anchal Samiti should not have any judicial functions to perform. Its major responsibilities would be in